

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2712/2018

The 23rd day of July, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Anil Kant Kaushik,
Age about 64 years, Group 'C'
S/o Shri Harish Chander Sharma,
Retired as Assistant Electrical Engineer (Ad-hoc),
R/o Flat No.4, Vidhyut Nikunj,
Plot No.112, I.P. Extension,
Patparganj, Delhi-110092. .. Applicant

(By Advocate : Shri Gaya Prasad)

Versus

1. Union of India through
The Chairman,
New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi.
2. The Secretary,
New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, a retired Assistant Electrical Engineer (Ad hoc) from the respondent – New Delhi Municipal Council, filed the O.A. seeking the following relief(s):

"(i) To declare the action of the Respondents in not granting the 1st & 3rd TBPS/financial upgradation to the applicant in the

grade pay of Rs.5400 & 8900 from date of completion of 10 and 26 years of service as Junior Engineer Electrical, as illegal, arbitrary and unjustified and direct the respondents to grant the aforesaid grade pay of Rs.5400 & 8900 on completion of 10 and 26 years of regular service with all consequential benefits alongwith interest @18% interest p.a. from due date.

- (ii) To direct the respondents to re-fix the pay and pension of applicants in the revised pay scale of Rs.19,000-39,100 with grade pay of Rs.5400, 7600 & 8900 and release the arrears on account of revised pay and pension with interest @ 18%.
- (c) Any other relief which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case."

3. It is submitted that the applicant made number of representations and also got issued a legal notice dated 10.04.2018 vide Annexure A-1 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the legal notice dated 10.04.2018 got issued on behalf of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(A.K. BISHNOI)
Member (A)

/Jyoti /

(V. AJAY KUMAR)
Member (J)